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# **GUJARAT PANCHAYATS (Appellate Powers of Panchayat) RULES, 1979**

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## GUJARAT PANCHAYATS (Appellate Powers of Panchayat) RULES, 1979

Whereas a certain draft rules called the Gujarat Panchayats (Appellate Powers of Panchayats) Rules 1979 were published as required by sub-section (3) of section 3 3 of the Gujarat Panchayats Act, 1961 (Guj VI of 1962), at page 229-230 of the Governmeat Gazette, Part I-A dated 9th August, 1979 under the Government Notification Panchayats, Housing and Urban Development Department No. K.P/I46/PRR/84(1)-JH, dated the 9th August, 1979 inviting objections and suggestions from all persons likely to be affected thereby, till the 8th September, 1979; And Whereas no objections and suggestions were received from the public on the said draft by the Government; Now. Therefore, in exercise of the powers conferred by section 323 read with clause (a) of sub-section (13) of section 81, clause (a) of sub-section (13) of section 82, clause (a) of sub-section (5) of section 111 and clause (a) of sub-section (14) of section 131 of the Gujarat Panchayats Act, 1961 (Guj. VI of 1962) the Government of Gujarat hereby makes the following rules, namely:-

#### 1. Short title :-

These rules may be called the Gujarat Panchayats (Appellate Powers of Panchayat Rules, 1979.

#### 2. Definition :-

In these rules, unless the context otherwise requires,-

- (a) "the Act" means the Gujarat Panchayati Act, 1961;
- (b) "Committee" means a committee of the relevant Panchayat;

- (c) "relevant panchayat" means-
- (i) in the case of an appeal from the decision of a committee of gram Panchayat, that gram panchayat,
- (ii) in the case of [an appeal from the decision of a committee of a nagar Panchayat], that nagar panchayat,
- (iii) in the case of (an appeal from the decision of a committee of a taluka panchayat], that taluka panchayat,
- (iv) in the case of an appeal from the decision of a committee of a district panchayat, that district panchayat;
- (d) "Section" means a section of Act.

### 3. Classes of cases in which appeal may lie :-

Any person aggrieved by the decision of a committee may, if he suffers or is likely to suffer any financial loss on account of such decision, appeal to the relevant panchayat.

### 4. Repeal and savings :-

The Gujarat Panchayats Appellate Powers of Panchayats) Rules, 1971 are hereby repealed:

Provided that anything done or any action taken under the rules so repealed shall be deemed to have been done or taken under the corresponding provisions of these rules.